## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 180/2015

IN THE MATTER OF:

Manram Projects Pvt. Ltd.

APPLICANT / PETITIONER

SECTION:

Under Section 391-394

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Mukesh Sukhija, Advocate

For the OL

:- Mr. Prabhansu Gupta, Proxy Counsel

For the ROC / RD (NR) Delhi

:- Mr. Manish Raj, Company Prosecutor

## ORDER

Learned Counsel for the petitioner sates after obtaining instruction from the petitioner that he would like to withdraw the petition with liberty to file a fresh one by retaining the original appointed date subject to all just exceptions

Dismissed as withdrawn with liberty in terms of the prayer made.

CHIEF JUSTICE M. M. KUMAR PRESIDENT

> (DEEPA KRISHAN) MEMBER (TECHNICAL)